

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/3271/2024 C.P. (IB)/1257(MB)2021

IN THE MATTER OF

Aaradhana Realities Limited

U/s 10 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 27.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Viraj Parikh (PH)

For the Respondent:

ORDER

IA/3271/2024:- The prayer in the present case is for grant of exclusion from 31.05.2023 to 14.02.2024 on the ground that the CoC had changed the erstwhile RP and the new RP was appointed which delayed in carrying forward the CIRP process. Heard Ld. Counsel for the Applicant. In view of the submissions made by the Ld. Counsel, we deem it appropriate to allow the present IA on the ground that CoC has already granted approval for the same with voting for more than 79% in favour of the prayer made. IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/ Avdhesh K Patel /